

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-70-2020**

Melwyn Fernandes

.... Petitioner.

Versus

The State of Goa & Ors.

.... Respondents.

Mr. C. Padgaonkar, Advocate for the petitioner.

Mr. D.Pangam, Advocate General with Mr. G. Shetye, Addl.
Government Advocate for the respondent nos.1 to 4.

Mr Kissan Panandikar, Advocate for the respondent no.6.

Coram : M. S. SONAK, &**SMT. M. S. JAWALKAR, JJ.****Date : : 12th October, 2020**

P.C.:

At the request of Mr. Panandikar, learned Advocate, who appears on behalf of respondent no.6, matter is adjourned by two weeks.

2. The respondents who are present, to file their response within one week from today and serve an advance copy to the learned Advocate for the petitioner by email.
3. The petitioner to take steps to serve respondent no.5 in this matter.
4. Stand over to 2.11.2020.

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-